

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(CAA)-49(PB)/2017

IN THE MATTER OF:

**M/s Sojourner BPO Pvt. Ltd.
With
M/s Unicare India Limited**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 230-232

Order delivered on 11.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT/PETITIONER :- Mr. Kunal Sabharwal, Advocate

For the ROC / RD (NR) Delhi :- Mr. Manish Raj, Company Prosecutor

For the OL Delhi :- Ms. Chetana Kandpal, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present and represents that the company petition had been restored by order dated 09.08.2017 under the circumstances stated therein. It is also pointed out by the Learned Counsel for the petitioner that in view of the order of dismissal passed on 13.07.2017, it has been unable to take the paper publication as directed by this Tribunal vide order dated 27.06.2017 and hence in order to comply with the formalities of paper publication, a fresh date may be fixed for hearing of the company petition. Taking into consideration the circumstance and in view of the restoration, the next date of hearing in relation to the petition is fixed on 25th September 2017.

In relation to the said hearing date, the petitioner are directed to effect the paper publication as directed vide order dated 27.06.2017. Further fresh notices will also be taken to the authorities / regulators as specified in the order dated 26.06.2017.

The matter be listed on 25th September 2017.

sd/-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**